



2026:AHC-LKO:10961-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 122 of 2026

Surendra Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Panchayat Raj Lko.
And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kumar
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Deepak Kumar, learned counsel for the petitioners, learned State Counsel for State respondents and Shri Mohan Singh, learned counsel for Gaon Sabha.
2. Petitioner seeks an enquiry against the Gram Pradhan of Gaon Sabha Ralbhari, Tehsil Fatehpur, District Barabanki. He alleges financial irregularities and misuse of power by the Gram Pradhan.
3. Learned counsel for Gaon Sabha states that the petitioners have a personal interest in the matter as they themselves are the encroacher of part of land being Gata no.215, which is recorded as Purani Parti and when the encroachment was sought to be removed they have filed this Public Interest Litigation.
4. Be that as it may, if it is otherwise permissible in law and there is a bonafide cause, the petitioners or anybody else can approach the District Magistrate concerned under Section 95(1)(g) read with Rule 3 of the U.P. Panchayat Raj Act, 1947 on the prescribed proforma and as per Rules.
5. The petition is **disposed of** accordingly.

(Abdresh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 12, 2026

Arnima